

IN THE NATIONAL COMPANY LAW TRIBUNAL,
SINGLE BENCH, CHENNAI

TCP/413/(IB)/CB/2017

Under Section 9 of the Insolvency and Bankruptcy Code 2016
read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority) Rules, 2016

In the matter of

**M/s. Kerala State Electronics Development Corporation
Limited**

Vs.

M/s. Titanium Tantalum Products Limited

Order delivered on 13th December, 2017

CORAM :

CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)

For Operational Creditor(s) : Mr. B. Dhanaraj
For Corporate Debtor(s) : Ms. G. Ponmani


ORDER

Per: CH MOHD SHARIEF TARIQ, MEMBER (J)

1. This order is with regard to the Petition No. TCP/413/IB/CB/2017, wherein on 27.11.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. However, there was no proposal with regard to the name of the Interim Resolution

Professional (IRP). Therefore, vide order dated 27.11.2017, the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the IRP in the matter. Accordingly, this Bench received the communication from IBBI on 07.12.2017 recommending the name of Mr. Vasudevan.

2. Therefore, Mr. Vasudevan is appointed as IRP in the matter for the tenure of 30 days from the date of this Order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed that the Corporate Debtor and its Promoters or any other person associated with the management of the Corporate Debtor shall assist and co-operate with the IRP as stipulated under Section 19 of the I&B Code, 2016.

3. The Registry is directed to inform the IRP to make public announcement within three days from the date the copy of the Order is received and take over the charge of 

the management/asset. This shall form part of the order dated 27.11.2017.

4. The Registry is also directed to inform the following name and the address details of the IRP to the Operational Creditor and the Corporate Debtor with immediate effect:-

Mr. Vasudevan
Regn No: (IBBI)/IPA-001/IP-P00155/2017-18/10324,
17B/7B, Maruthi Nagar,
Hasthinapuram,
Chennai – 600 064.
E-mail: cavasul967@gmail.com
Mobile No: 9566144997.


[CH.MOHD SHARIEF TARIQ]
MEMBER (JUDICIAL)

P. ATHISTAMANI